

40

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 484 OF 1994

DATE OF ORDER: - 25th June, 1997

BETWEEN:

CH. JANARDHAN NAIDU

.. APPLICANT

AND

Union of India represented by

1. The General Manager,
South Eastern Railway,
Calcutta 43,
2. The Divisional Railway Manager,
SE Railway, Visakhapatnam,
2. The Sr.Divisional Commercial Manager,
SE Railway, Visakhapatnam.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.Y.SUBRAHMANYAM

COUNSEL FOR THE RESPONDENTS: Mr.CV MALLA REDDY, Addl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.Y.Subrahmanyam, learned counsel for the applicant and Mr.C.V.Malla Reddy, learned standing counsel for the respondents.

2. This OA is filed for the following reliefs:-

(i) To quash the provisional panel circulated under DRM(P)'s No.WPY/612/93/10 dated 28.3.94;



(ii) To direct the respondents to review and revise the panel by considering 15% of the total marks for interview as per the judgement of the Supreme Court in Civil Appeal No.4088/1991, dt.11.10.91 reported in ILLO 1992 89 and SLJ 1994(I) SC 88;

(iii) To direct the respondents to give weightage for officiating in higher grade over the candidates of lower grade as per the judgment in OA Nos.306, 307 and 308 of 1990 by revising the policy and include the applicant's name in the panel within a period the Hon'ble Tribunal may be pleased to fix; and

(iv) To issue posting orders along with other empanelled candidates in order to obviate any disadvantageous position as to seniority, fixation of pay etc.

3. When the OA was taken up for hearing, the learned counsel for the applicant submitted that he is withdrawing this OA for impleading the necessary parties.

4. The OA is dismissed as withdrawn. No order as to costs.

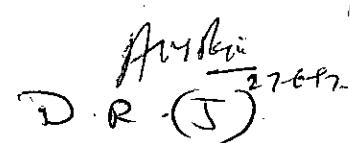

(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)


(R.RANGARAJAN)
MEMBER (ADMN.)

25/6/97

DATED:- 25th-June,-1997
Dictated in the open court

vsn


D.R.(J)

Copy to:

1. The General Manager, South Eastern Railway, Calcutta.
2. The Divisional Railway Manager, South Eastern Railway, Visakhapatnam.
3. The Senior Divisional Commercial Manager, South Eastern Railway, Visakhapatnam.
4. One copy to Mr.Y.Subramanyam Advocate,CAT,Hyderabad.
5. One copy to Mr.O.V.Malla Reddy, Addl.CGSC,CAT,Hyderabad.
6. One copy to O.R(A),CAT,Hyderabad.
7. One duplicate copy.

YLR

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE JUSTICE
AND

THE HON'BLE SHRI B.S. JAI PARAMESHWARA M
(J)

DATED

25/6/97

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in

O.A. NO. 484/84

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

